

**COMMITTEE ON PRIVATE MEMBERS'  
BILLS AND RESOLUTIONS**

**FIRST TO SIXTY-EIGHTH REPORTS  
(ENGLISH VERSION)**



सत्यमेव जयते

**EIGHTH LOK SABHA**

**Legislative Branch-II**

# COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Eighth Lok Sabha)

## FIFTY-NINTH REPORT

(Presented on 1-3-1989)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Fifty-ninth Report.

2. The Committee met on 27 February, 1989 for—

I. Examination of the following Constitution (Amendment) Bills under rule 294(1)(a) of the Rules of Procedure:—

- (1) The Constitution (Amendment) Bill, 1989 (Amendment of article 316) by Shri V. S. Krishna Iyer.  
[Bill No. 1 of 1989]
- (2) The Constitution (Amendment) Bill, 1989 (Amendment of article 316) by Shri V. S. Krishna Iyer.  
[Bill No. 1 of 1989]
- (3) The Constitution (Amendment) Bill, 1989 (Amendment of article 196) by Shri V. S. Krishna Iyer.
- (4) The Constitution (Amendment) Bill, 1989 (Substitution of new article for article 57) by Shri A. Charles.

II. Classification and allocation of time for discussion of Bills (*vide* Appendix) under clauses (b) and (c) of rule 294(1) of the Rules of Procedure.

III. Allocation of time under rule 294(1) (e) of the Rules of Procedure to the Resolutions at item Nos. 2, 3 and 4 set down in the List of Business for Friday, 3 March, 1989.

### *Examination of Constitution (Amendment) Bills*

3. The Committee considered the Bills and arrived at the following findings as a result of their examination of the Bills:—

### *Findings of the Committee*

- (1) The Constitution (Amendment) Bill, 1989 (Amendment of article 316) by Shri V. S. Krishna Iyer.  
[Bill No. 4 of 1989]

The Bill seeks to amend article 316 of the Constitution with a view to provide that in the matter of appointment of Chairman and other members of the Union Public Service Commission due representation to every State shall be given by the President.

[P.T.O.]

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (2) The Constitution (Amendment) Bill, 1969 (*Amendment of article 316*) by Shri V. S. Krishna Iyer.

[Bill No. 1 of 1969]

The Bill seeks to amend article 316 of the Constitution with a view to reduce the term of office of a member of Public Service Commission from 6 years to 4 years.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (3) The Constitution (Amendment) Bill, 1969 (*Amendment of article 198*) by Shri V. S. Krishna Iyer.

The Bill seeks to amend article 198 of the Constitution with a view to provide that the Legislative Council shall return the Money Bill to the Legislative Assembly with or without its recommendations within a period of seven days and that if the Money Bill is not returned within seven days by the Legislative Council, it shall be deemed to have been passed by both Houses of the State Legislature in the form in which it was passed by the Legislative Assembly.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (4) The Constitution (Amendment) Bill 1969 (*Substitution of new article for article 57*) by Shri A. Charles.

The Bill seeks to amend the Constitution by substituting new article for article 57 to provide that a person who holds, or who has held, office as President shall not be eligible for re-election to that office.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

#### *Classification and allocation of time to Bills*

4. The Committee then considered classification and allocation of time to nine Bills specified in Appendix.

5. After considering all aspects of the Bills, the Committee recommend that the Crop Insurance Corporation Bill, 1968 by Prof. Madhu Dandavate, be placed in category 'A' and all the remaining eight Bills be placed in category 'B'. The Committee recommend allocation of time for each of the Bills as shown in column 5 of the Appendix.

#### *Allocation of time to Resolutions*

6. The Committee recommend allocation of time to resolutions as follows:—

- (1) Resolution by Shri S. Jaipal Reddy regarding guide- 2 hours lines for appointment and transfer of Governors.

- (2) Resolution by Shri Manoranjan Bhakta regarding 2 hours time bound programme to provide jobs.
- (3) Resolution by Shri Braja Mohan Mohanty regarding 2 hours steps to reduce indebtedness of the poor.

*Recommendations*

7. The Committee recommend that—

- (i) Sarvashri V. S. Krishna Iyer and A. Charles be permitted to move for leave to introduce their Constitution (Amendment) Bills;
- (ii) the classification and allocation of time to Bills by the Committee, as shown in the Appendix, be agreed to by the House; and
- (iii) the allocation of time to resolutions, as shown in paragraph 6 above, be agreed to by the House.

NEW DELHI;

February 27, 1989  
Phalguna 8, 1910 (Saka)

M. THAMBI DURAI,  
Chairman,

Committee on Private Members'  
Bills and Resolutions.

**APPENDIX**

| Sl. No. | Name of the Bill and the member-in-charge  | Bill No.    | Category recommended | Time recommended |
|---------|--|-------------|----------------------|------------------|
| 1       | 2  | 3           | 4                    | 5                |
| 1.      | The Constitution (Amendment) Bill, 1988 ( <i>Amendment of articles 102 and 191</i> ) by Shri V.S. Krishna Iyer . . . . .                   | 77 of 1988  | B                    | 2 hours          |
| 2.      | The Constitution (Amendment) Bill, 1988 ( <i>Amendment of article 80</i> ) by Shri V.S. Krishna Iyer . . . . .                             | 74 of 1988  | B                    | 2 hours          |
| 3.      | The Cinematograph (Amendment) Bill, 1988 ( <i>Amendment of section 5B</i> ) by Shri V. Tulsiram . . . . .                                  | 89 of 1988  | B                    | 2 hours          |
| 4.      | The Crop Insurance Corporation Bill, 1988 by Prof. Madhu Dandavate . . . . .   | 115 of 1988 | A                    | 2 hours          |
| 5.      | The Oil-seeds and Edible Oils Production Bill, 1988 by Prof. Madhu Dandavate . . . . .   | 116 of 1988 | B                    | 2 hours          |
| 6.      | The Constitution (Amendment) Bill, 1988 ( <i>Amendment of Eighth Schedule</i> ) by Shri V.S. Krishna Iyer . . . . .                        | 114 of 1988 | B                    | 2 hours          |
| 7.      | The Construction Workers (Regulation of Employment and Conditions of Service) Bill, 1988 by Shri V.S. Krishna Iyer . . . . .               | 112 of 1988 | B                    | 2 hours          |
| 8.      | The Indian Penal Code (Amendment) Bill, 1988 ( <i>Substitution of new section for section 500, etc.</i> ) by Shri Thampan Thomas . . . . . | 119 of 1988 | B                    | 2 hours          |
| 9.      | The Textile Industry (Taking Over of Management) Bill, 1988 by Shri Haroobhai Mehta . . . . .  | 121 of 1988 | B                    | 2 hours          |